Diversion of Godavari Water

350. SHRI H. HANUMANTHAPPA: Will the Minister of WATER RESOUR-CES be please to state:

(a) whether Government are considering diversion of Godavari water for better management and increase in irrigation potential; and

(b) if so, the details thereof?

THE MINISTER OF WATER RE-SOURCES (SHRI JANESHWAR MIS-HRA): (a) and (b) As per Award of Godavari Water Disputes Tribunal, 80 TMC of Godavari water at 75% dependability can be diverted from Polavaram Project into Krishna river above Vijawada anicut for projects upstream of Nagarjuna Sagar.

Out of this, 35 TMC of water is for Maharashtra and Karnataka and balance 45 TMC is for Andhra Pradesh.

Murder cases in Delhi

351. SHRI O. P. KOHLI: Will the Minister of HOME AFFAIRS be pleased to state: (a) the number and details of murder cases in Delhi in the last one year; and

(b) the number of cases solved, the number of challans filed in courts related with the murder cases that took place in the last five years, number of accused given punishment and steps taken to expedite the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) 539 cases of murder have been reported in Delhi during the last one year between 1.7.95 and 30.6.96. Details of these cases are given in the enclosed statement. (see below).

(b) The details of murder cases solved, challaned in the court and persons punished during the last five years i.e. 1991, 1992, 1993, 1994 and 1995 are given below:---

year	No. of cas	ses	Persons convicted
	solved	ved challaned in the court	
1991	391	391	34
1992	422	421	15
1993	380	378	4
1994	364	356	
1995	391	361	-

The steps taken to expedite the pending cases includes, inter alia, the following:---

- (1) Ten special courts have been set up for speedy disposal of murder cases.
- (2) An upper subordinate has been appointed as Pairvi Officer in each of the 10 specially constituted courts.
- (3) SHO's have been directed to ensure that the cases are vigorous-

ly pursued in the court, the attendance of witnesses is procured in time and the cases are not allowed at to linger on for want of witnesses or production of case property.

(4) SHOs have been directed to ascertain the present addresses of wihtnesses to facilitate the service of processes when received. They have been directed to procure medical, CFSL results, etc. through special efforts.

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(5) Assistant Commissioners of Police (Operation cells) in districts have been details to supervise the trial of cases and furnish periodical report in each case.

Statement

Number of Cases Persons Arrested

(6) All the IOs are regularly briefed/directed to expedite the investigation and file the cases to court without delay and within the stipulated period of 90 days.

Reported	Cancell	ed	Solved	Challan in th Cor	e	ending Trial	Pending Investi- gation	
539	10	399	2	254	254	27	5	841

Issuance of Fake citizenship certificates to Bangladeshi Nationals

352. SHRIMATI KAMLA SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a substantial number of Bangladeshi nationals having MBBS degrees have been issued fake citizenship certificates to secure jobs in the country by certain officials in the border districts;

(b) if so, the details thereof;

(c) the outcome of the inquiry conducted by Government into the matter; and

(d) the action taken by Government against the officials involved in the racket?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI MOHD. MAQBOOL DAR): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

Corporatisation of Port Trust

353. SHRI JAYANT KUMAR MALHOUTRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that inefficieny of port operations is causing congestion in ports thereby hampering exports; (b) if so, the steps being taken to create adequate besthing and cargo handling capacities;

(c) whether there is any proposal under the Ministry's consideration to corporatise port trust; and

(d) if so, the details thereof?

MINISTER OF SURFACE THE TRANSPORT (SHRI Τ. G. VENAKATRAMAN): (a) and (b) It is a fact that certain major ports in the country are experiencing congestion due to capacity constraints. As against the assessed capacity of 177 million tonnes, the major ports are currently handling approximately 215 million tonnes of cargo. 8th plan schemes under implementation, when completed, will result in the creation of an additional capacity of 47 million tonnes. Rapid expansion of port capacity will be given high priority during the 9th plan period both through plan funding and private sector participation.

(c) and (d) At present, there is no proposal under consideration for corporatisation of ports.

Feasibility Studies on Super National Highways

354. MISS SAROJ KHAPARDE: Will the Minister of SURFACE TRANSPORT be pleased to state: